

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 08/09/2016

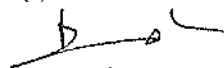
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70744/2016-SM[BR] dated 30/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
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1	E/Stay/52243/2015 E/54201/2015	Commissioner of CUSTOMS-Meerut-i EXCISE CHOWK...UNIVERSITY ROAD, MANGAL PANDEY NAGAR, MEERUT, UTTAR PRADESH 250005
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Name and Address of
Respondent

2	REEMA STEELS PVT LTD C/O RAMA PAPERS MILLS LTD, 4TH KM STONE NAZIBADBAD ROAD, KIRATPUR, BIJNOR, BIJNOR,, U.P.
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Copy To

3 Advocate(s) / Consultant(s): SH AALOK ARORA, ADV
 82- MISSION COMPOUND
 SAHARANPUR(UP)

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

14 M/S Knowledge Processing Pvt. Ltd. (taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

15 C.D.R. 16 Office Copy 17 Guard File


 Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL

REGIONAL BENCH: ALLAHABAD

COURT No. I

E/Stay/52243/2015

APPEAL No.E/54201/2015-EX[SM]

(Arising out of Order-in-Appeal No. MRT/EXCUS/000/APPEAL-
1/231/2014-15 dated 31/03/2016 passed by Commissioner of Central Excise
& Customs (Appeals), Meerut)

For approval and signature:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

Commissioner of Central Excise & S.T., Meerut

Appellant

Vs.

M/s. Reema Steels Pvt Ltd.

Respondent

Appearance:

Shri Pawan Kumar Singh, Supdt (AR)

for Appellant

Shri A.P. Mathur, Advocate with Aalok Arora,

for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Date of Hearing : 30/08/2016

Date of Decision : 30/08/2016

FINAL ORDER NO. 70744/2016



Per: Anil Choudhary

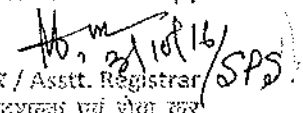
Heard the parties. In the facts & circumstances, no goods/inputs having been written off, the provision of Rule 3(5B) of CCR, 2004, are not attracted. Accordingly, I uphold the order of learned Commissioner (Appeals). Appeal is dismissed. Stay application is also disposed of.

(Dictated in Court)


(Anil Choudhary)
Member (Judicial)

akp

प्रमाणित प्रति / Certified True Copy


सहायक पंजीकार / Asstt. Registrar
सीमाशुल्क, उत्पादशुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

